

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 334/2026

DAKXINKUMAR BAJRANGE & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 24-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Siddhartha Dave, Sr. Adv.
Ms. Ninni Susan Thomas, Adv.
Mr. Yash S. Vijay, AOR
Mr. Shikhar Aggarwal, Adv.
Ms. Tanisha Kaushal, Adv.
Mr. Joshua Tom Thomas, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. The petitioners through this petition under Article 32 of the Constitution sought a direction to the Registrar General and Census Commissioner of India to enumerate members belonging to the De-notified Nomadic and Semi-Nomadic Communities ("DNTs") in the Census 2026-2027, during the "House-listing and Housing Census" and "Population Enumeration" stages.

2. Reliance is placed, *inter alia*, on a Report said to have been submitted by the National Commission for De-notified Nomadic and Semi-Nomadic Tribes in December, 2017.

3. We find from a perusal of the record that hardly a month had passed since the petitioners made a representation on 23.02.2026 to

the Competent Authority, a copy whereof has been appended with this petition.

4. In our considered opinion, the classification/sub-classification sought by the petitioners during the enumeration process essentially falls in the policy domain, for which the decision has to be taken by the Competent Authority in the Union of India. Put differently, it is not a justifiable issue. Regardless thereto, we deem it appropriate to dispose of this petition with liberty to the petitioners to pursue the aforesaid representation before respondent No.2 and/or any other competent/concerned authority of/under the Union of India.

5 Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR